

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chandernagore Building ,36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

**Petition No. 498/TT/2019**

Date: 14.7.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff of 2004-09 tariff block, 2009-14 tariff block, (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 tariff period of 132 kV S/C Ranganadi-Ziro Transmission System in North Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.8.2020: -

- i. Whether any of the assets covered in the instant petition has been de-capitalized/ or the asset is not in use during 2014-19 and 2019-24 periods? If so, provide the details such the date of de cap/asset not put to use, gross block, cumulative depreciation till the date of de-cap.
- ii. Contract-wise details of additional capitalization for the instant assets of 2014-19 tariff period as per the following format:-

Asset No.	Head wise /Part ywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)												Reversal (year wise)			Additional Liability Recognized <sup>^</sup>			Outstanding Liability as on 31.3.2019													
					2014-19 period												2014-19 Period			2014-19 Period																
																																			-	-

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer